

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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3453

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 50- M/s Shree Jee Fabric.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 22.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

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PRINCIPAL BENCH, NEW DELHI**

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 50, M/S SHREE JEE FABRICS**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Shree Jee Fabric, the Respondent No. 50, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent, M/s Shree Jee Fabrics, is located at Plot No. 525B-525C, HSIIDC, Phase-II, Barhi, District Gannaur, Sonipat, Haryana. The unit is engaged in dyeing and finishing and operates under a valid Consent to Operate (CTO) until 30.09.2027. The unit is equipped with a state-of-the-art Effluent Treatment Plant (ETP) and follows stringent pollution control norms to ensure full regulatory compliance.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds, including allegation of effluent dilution in the Primary Effluent Treatment Plant (PETP); use of underground tanks that might facilitate mixing of influent and effluent; absence of a flow meter at the time of inspection; batch operation of the PETP, allegedly once in 3-4 days.

- 5.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 5.3. That in response to the Show Cause Notice dated 02.01.2025 issued under various sections of the environmental laws concerning compliance matters, the following detailed replies had been submitted addressing each observation raised in the notice:
- 5.4. That the minor discrepancies noted in the logbook were identified as manual entry errors. The Answering Respondent is always in the process of reviewing logbooks personally on a regular basis to eliminate such errors. Supporting documents, including updated logbooks and calibration reports were duly submitted before the HSPCB in response.
- 5.5. That the Effluent Treatment Plant (ETP) of the Answering Respondent is highly efficient and does not require dilution to achieve compliance. The high reduction in BOD and COD levels is a result of the advanced multi-stage treatment process. The inspection team did not find any dilution mechanism at the site, confirming that the treatment process is operating as designed. If any reported

discrepancy was noted, the same may be attributed due to a malfunctioning electromagnetic flow meter on the PETP inlet in June 2024. This was an isolated incident and was corrected immediately the following day. All other daily and monthly recorded data do not show such a discrepancy.

- 5.6. That the pH, BOD, and COD values are within industry standards, and any noted variation was an isolated instance. Further improvements have been implemented in the PETP, including additional aeration and extended retention time, to enhance treatment efficiency.
- 5.7. That detailed logbooks for all utilities and waste management streams are maintained meticulously. The ETP has been further optimized to ensure complete compliance, and a structured tracking system for hazardous waste generation and disposal has been implemented.
- 5.8. The inspection was conducted on 07.08.2024, while the SCN was issued on 02.01.2025. Since then, the Answering Respondent has proactively reinforced compliance measures, ensuring the system functions at peak efficiency. It is requested that the updated compliance status be duly considered before any further action is taken.
- 5.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their

families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.

- 5.10. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.
6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 50- M/s Shree Jee Fabric.
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 22.05.2025
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PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

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...Respondents

AFFIDAVIT

I, **SURINDER BANSAL** S/o Shri Om Parkash Bansal, aged about 56 years R/o C1-506, Shri Sai Baba Apartments, Sector-9, Rohini, Delhi-110085, do hereby solemnly affirm and stat as under:

- That I am the authorized signatory of Respondent No. 50, M/s **SHREE JEE FABRICS**, having its office at 525 B & C, Phase-2, HSIIDC, Barhi, Sonipat, Haryana-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

- I say that the documents / annexure produced along with the reply are true copies of its originals.

Surinder Bansal

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Delhi on this 19th day of February, 2025.

Surinder Bansal

DEPONENT



ATTESTED
[Signature]
Notary Public Delhi
19 FEB 2025



ANNEXURE R-1



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SRI/2025/ 2649

Dated 2/01/25

To

M/s Shree Jee Fabrics,
Plot No. 525B-525C, HSIIDC, Phase-II, Barhi,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NCT, New Delhi and the unit is involved in process of Dyeing, Finishing, Garment washing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Ambiguity in flowmeters readings mentioned in logbook compared with observed values during visit.
2. The total flow at ETP inlet was found higher than average water abstracted through bore well, which may be because of non-accounted water used from HSIIDC supply.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	8.7	7.4	6.0-9.0	<ul style="list-style-type: none">• High TDS at PETP outlet• High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages• Inlet BOD is too much lower against typical range of 700 to 1000 mg/l, indicating dilution at PETP inlet. Non-Complying(Discharge norms & dilution)
BOD (mg/l)	284	63	500	
COD (mg/l)	755	302	1400	
TSS (mg/l)	182	130	1500	
TDS (mg/l)	2344	2816	2100	

4. High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages. Inlet BOD is too much lower against typical range of 700 to 1000 mg/l, indicating dilution at PETP inlet.
5. Effluent generation is more than freshwater consumption which indicates poor record keeping for freshwater consumption/effluent generation.

Recommendation of the Team:-

1. The unit shall maintain logbooks for all utilities and waste management streams.
2. Enhance ETP operations to ensure compliance with all effluent discharge parameters.
3. Establish a system for tracking hazardous waste generation and disposal accurately.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.


Regional Officer,
Sonapat Region.
RV

Endst. No. HSPCB/SR/2025/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonapat Region.

07.02.2025

WITHOUT PREJUDICE

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

SUBJECT: DETAILED REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2649 DATED 02.01.2025

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981, concerning compliance matters at our unit, Shree Jee Fabrics, located at Plot No. 525B-525C, HSIIDC, Phase-II, Barhi, District Gannaur, Sonipat, Haryana.

We take compliance with environmental norms seriously and are committed to operating in strict adherence to all regulatory requirements. Below, we submit our detailed response addressing each concern raised in the notice.

2. **BACKGROUND OF THE COMPANY:**

Shree Jee Fabrics is engaged in Dyeing and Finishing and operates under a valid Consent to Operate (CTO) up to 30.09.2027. Our unit is equipped with a state-of-the-art Effluent Treatment Plant (ETP) and follows stringent pollution control norms to ensure full regulatory compliance.

3. **RESPONSES TO SPECIFIC ALLEGATIONS:**

Observation: Discrepancies in Flow Meter Readings and Water Usage Records

Response:

- 3.1. We understand that the minor discrepancies in the log book may have resulted from manual entry errors.
- 3.2. We are reviewing logbooks personally on a regular basis to eliminate such errors.
- 3.3. Supporting documents, including updated logbooks and calibration reports, are enclosed as **Annexure I**.

Observation: Alleged Dilution of Effluent in the PETP**Response:**

- 3.4. Our ETP is highly efficient and does not require dilution to achieve compliance.
- 3.5. The high reduction in BOD and COD levels is a result of our advanced multi-stage treatment process.
- 3.6. The inspection team did not find any dilution mechanism at the site, confirming that our treatment process is operating as designed.
- 3.7. Supporting evidence, including ETP process descriptions, effluent test reports, and third-party validation reports, is enclosed as Annexures II.

Observation: Effluent Generation Higher Than Freshwater Consumption**Response:**

- 3.8. The reported discrepancy was a result of the electromagnetic flow meter on the PETP inlet malfunctioning in June 2024.
- 3.9. All other daily and monthly recorded data does not show such a discrepancy.
- 3.10. The flow meter malfunctioning was corrected the very next day.

3.11. Supporting logbooks and maintenance reports confirming rectification are enclosed as Annexure I.

Observation: Non-Compliance in Effluent Characteristics

Response:

3.12. The pH, BOD, and COD values are in compliance with industry standards, and the variation noted was an isolated instance.

3.13. Our PETP is designed for optimal treatment efficiency, and further improvements have been implemented, including additional aeration and extended retention time.

Observation: Compliance with Recommendations

Response:

3.14. We are maintaining detailed logbooks for all utilities and waste management streams.

3.15. The ETP has been further optimized to ensure complete compliance.

3.16. A structured tracking system for hazardous waste generation and disposal has been implemented.

4. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS:

The inspection was conducted on 07.08.2024, while the SCN was issued on 17.01.2025. Since then, we have proactively reinforced our

compliance measures, ensuring our system functions at peak efficiency. We request that our updated compliance status be duly considered before any further action is taken.

5. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:

Our unit employs a significant workforce, and any closure action would result in substantial job losses. Several local businesses and suppliers depend on our operations, and an abrupt closure would cause economic disruption. We request the authorities to consider the broader socio-economic impact before initiating any enforcement action.

6. SUMMARY OF POINTERS:

- 6.1. Discrepancies in flow meter readings have been rectified, and manual review of logbooks is being conducted.
- 6.2. No dilution of effluent is occurring; reductions in pollutants are due to advanced ETP efficiency.
- 6.3. Effluent generation exceeding freshwater consumption was due to a temporary flow meter malfunction in June 2024, which was corrected immediately.
- 6.4. Effluent parameters have been corrected and are now compliant.
- 6.5. Internal audits and structured waste management tracking have been implemented.

In light of the above submissions, we respectfully request:

- a. Withdrawal of the SCN, as compliance has been demonstrated.
- b. Acceptance of supporting documents as evidence of adherence to prescribed norms.
- c. A re-inspection opportunity to validate our compliance status.

We reaffirm our commitment to environmental regulations and look forward to a fair resolution of this matter.

LIST OF ANNEXURES:

Updated Logbooks

ETP Process Descriptions & Effluent Test Reports

Copy of Valid CTO from HSPCB

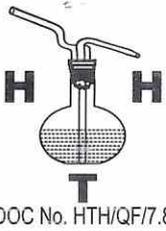
Thanking You,

For Shree Jee Fabrics

(Authorized Signatory)

Shree Jee Fabrics											
Borewell Detail										Production	
Month	Start	Reading	As Per Log Book Monthly Consumption	As Per Log Book Average Per Day Water Consumption	Average Per Day water in boiler	Average Per Day Water used in Production	As Per Log Book Monthly Water Inlet in ETP	As Per Log Book Monthly Water Discharge From ETP	As Per Log Book Average Per Day Discharge	Production Details per Month	Production Per Day
Aug-24	22734.29	25431.51	2697.22	107.8888	12.31	83.48	2087	2372	94.88	51865.45	2074.618
Sep-24	25431.51	28207.436	2775.926	111.03704	12.43	84.33	2108	2415	96.61	52156.63	2086.2652
Oct-24	28207.436	30971.675	2764.239	110.56956	13.77	84.44	2111	2370	94.79	52356.21	2094.2484
Nov-24	30971.675	33508.351	2536.676	110.2902609	13.41	85.26	1961	2182	94.88	48105.35	2091.537
Dec-24	33508.351	36380.337	2871.986	106.3698519	13.78	81.12	2190	2446	90.59	54895.15	2033.1537
Jan-25	36380.337	39366.571	2986.234	110.6012593	13.99	85.00	2295	2554	94.60	57165.89	2117.2552
TOTAL			16632.281	656.76	79.69	503.64	12753	14340	566.36	316544.68	12497.077
AVERAGE PER MONTH			2772.05	109.46	13.28	83.94	2125.44	2389.92	94.39	52757.45	2082.85

Item	Per Day Consumption (in Kgs)	Month	Days Operational/Month
Acetic Acid	31.24	Aug-24	25
Wetting Agent	20.83	Sep-24	25
Lubricant	31.24	Oct-24	25
Soda Ash	83.31	Nov-24	23
Caustic Soda	41.66	Dec-24	27
H2O2	20.83	Jan-25	27
Reactive / disperse Dyes	83.31		
Enzymes	14.58		
Soaping	20.83		
Softner / Silicon	20.83		



3469 HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
Web Site : www.hthlabs.com, e-mail : haryanatesthousesecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Shree Jee Fabrics, Plot No- 525, B & C, Phase- II, Barhi, Industrial Area, Sonapat (HR)	Report No. : HTH/EP/240812007 ULR No. : TC781124100006338F Party's Ref No. : Nil Booking Date : 12/08/2024 Period of Testing : 12/08/2024 To 20/08/2024 Reporting Date : 20/08/2024
---	--

Sample Description : Effluent Water Sample (ETP-Inlet)
Type of Industry : Textile Industry
Sample type : Effluent Water Sample (ETP-Inlet)
Date of sampling : 12/08/2024
Date of receipt of sample : 12/08/2024
Sample Location : ETP-Inlet
Sample quantity : 2 Ltr.
Purpose of analysis : Monitoring
Sample collected/ supplied by : By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	Colour	Hazen	62.0	IS 3025 (Part 4): 2021
2	pH	-	7.13	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	115.0	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	588.0	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	176.0	IS 3025 (Part 44): 2022
6	Oil & Grease	mg/L	13.8	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	2292.0	IS 3025 (Part 16): 2023
8	Sulphide (H ₂ S)	mg/L	BLQ(LOQ 1.0)	IS 3025 (Part 29): 2022
9	Phenolic Compound (C ₆ H ₅ OH)	mg/L	BLQ(LOQ 0.1)	IS 3025 (Part 43/Sec-1): 2022
10	Ammonical Nitrogen (as N)	mg/L	10.3	IS 3025 (Part 34): 1988
11	Sodium Absorption Ratio (SAR)	meq/l	13.0	HTH/QF/7.2/2/CH-01, SOP No. 47
12	Total Chromium (as Cr)	mg/L	BLQ(LOQ: 0.1)	HTH/QF/7.2/2/ICP-01, SOP No-21

End of Report

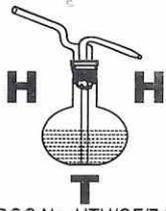
Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

Review by 
20-8-24


Auto Sign
Basudev Singh
T. M. (Chemical)

Page No.: 1 of 1

- Note : 1. Test report shall not be reproduce in whole or in part and cannot be used as an evidence in the court of Law. 2. The results contained in this test report pertains only to the sample tested not for the whole lot.
3. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement. 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified. 6. Sample not drawn by HTH unless otherwise specified.
7. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.



DOC No. HTH/QF/7.8

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Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

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Web Site : www.hthlab.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlab.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Shree Jee Fabrics, Plot No- 525, B & C, Phase- II, Barhi, Industrial Area, Sonapat (HR)	Report No. : HTH/EP/240812008 ULR No. : TC781124100006339F Party's Ref No. : Nil Booking Date : 12/08/2024 Period of Testing : 12/08/2024 To 20/08/2024 Reporting Date : 20/08/2024
---	--

Sample Description : Effluent Water Sample (ETP-Outlet)
Type of Industry : Textile Industry
Sample type : Effluent Water Sample (ETP-Outlet)
Date of sampling : 12/08/2024
Date of receipt of sample : 12/08/2024
Sample Location : ETP-Outlet
Sample quantity : 2 Ltr.
Purpose of analysis : Monitoring
Sample collected/ supplied by : By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Standard for Trade Eff. from Party by HSPCB Consent Req.	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	Colour	Hazen	19.0	--	IS 3025 (Part 4): 2021
2	pH	-	6.87	6.0 - 9.0	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	36.0	1500 Max	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	118.0	1400 Max	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	15.0	500 Max	IS 3025 (Part 44): 2022
6	Oil & Grease	mg/L	2.1	15 Max	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	2038.0	2100 Max	IS 3025 (Part 16): 2023
8	Sulphide (H ₂ S)	mg/L	BLQ(LOQ 1.0)	2.0 Max	IS 3025 (Part 29): 2022
9	Phenolic Compound (C ₆ H ₅ OH)	mg/L	BLQ(LOQ 0.1)	1.0 Max	IS 3025 (Part 43/Sec-1): 2022
10	Ammonical Nitrogen (as N)	mg/L	7.5	50 Max	IS 3025 (Part 34): 1988
11	Sodium Absorption Ratio (SAR)	meq/l	19.8	26 Max	HTH/QF/7.2/2/CH-01, SOP No. 47
12	Total Chromium (as Cr)	mg/L	BLQ(LOQ: 0.1)	2.0 Max	HTH/QF/7.2/2/ICP-01, SOP No-21

End of Report

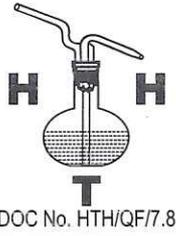
Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

Review by
20-08-24

Basudev Singh
T. M. (Chemical)

Page No.: 1 of 1

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Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
Web Site : www.hthlabs.com, e-mail : haryanatesthouseecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Shree Ji Fabric Plot No. 525 B & C HSIIDC, Barhi, Sonipat (Hr)	Report No. : HTH/EP/250128011 ULR No. : TC781125100010862F Party's Ref No. : Nil Booking Date : 28/01/2025 Period of Testing : 28/01/2025 To 31/01/2025 Reporting Date : 31/01/2025
--	--

Sample Description : Effluent Water Sample (ETP-Inlet)

Type of Industry : Textile Industry
 Sample type : **Effluent Water Sample (ETP-Inlet)**
 Date of sampling : 28/01/2025
 Date of receipt of sample : 28/01/2025
 Sample Location : ETP-Inlet
 Sample quantity : 2 Ltr.
 Purpose of analysis : Monitoring
 Sampling Method : HTH/EP/SAP-01
 Sample collected/ supplied by : By our Lab. Representative

TEST RESULTS

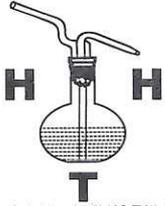
S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	Colour	Hazen	53.0	IS 3025 (Part 4): 2021
2	pH	-	9.26	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	1704.0	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	2353.0	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	841.0	IS 3025 (Part 44): 2023
6	Oil & Grease	mg/L	19.0	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	3264.0	IS 3025 (Part 16): 2023
8	Sulphide (H ₂ S)	mg/L	BLQ(LOQ 0.5)	IS 3025 (Part 29): 2022
9	Phenolic Compound (C ₆ H ₅ OH)	mg/L	BLQ(LOQ 0.05)	IS 3025 (Part 43/Sec-1): 2022
10	Ammonical Nitrogen (as N)	mg/L	12.1	IS 3025 (Part 34/Sec-1): 2023
11	Sodium Absorption Ratio (SAR)	meq/l	3.8	HTH/EP/STP-28
12	Total Chromium (as Cr)	mg/L	BLQ(LOQ 0.1)	HTH/INS-03/STP-29

End of Report

Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

Review by
31-01-25

Md. Asfak Ansari
Sr. Manager (Env.)



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

3472



TC-7811

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169

Web Site : www.hthlabs.com, e-mail : haryanatesthouseecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To:

Shree Ji Fabric

Plot No. 525 B & C HSIIDC, Barhi, Sonipat (Hr)

Report No. : HTH/EP/250128012

ULR No. : TC781125100010863F

Party's Ref No. : Nil

Booking Date : 28/01/2025

Period of Testing : 28/01/2025 To 31/01/2025

Reporting Date : 31/01/2025

Sample Description : Effluent Water Sample (ETP-Outlet)

Type of Industry : Textile Industry
 Sample type : **Effluent Water Sample (ETP-Outlet)**
 Date of sampling : 28/01/2025
 Date of receipt of sample : 28/01/2025
 Sample Location : ETP-Outlet
 Sample quantity : 2 Ltr.
 Purpose of analysis : Monitoring
 Sampling Method : HTH/EP/SAP-01
 Sample collected/ supplied by : By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Standard for Trade Eff. from Party by HSPCB Consent Req.	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	Colour	Hazen	27.0	--	IS 3025 (Part 4): 2021
2	pH	-	8.23	6.0 - 9.0	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	165.0	1500 Max	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	510.0	1400 Max	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	214.0	500 Max	IS 3025 (Part 44): 2023
6	Oil & Grease	mg/L	6.8	15 Max	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	1826.0	2100 Max	IS 3025 (Part 16): 2023
8	Sulphide (H ₂ S)	mg/L	BLQ(LOQ 0.5)	2.0 Max	IS 3025 (Part 29): 2022
9	Phenolic Compound (C ₆ H ₅ OH)	mg/L	BLQ(LOQ 0.05)	1.0 Max	IS 3025 (Part 43/Sec-1): 2022
10	Ammonical Nitrogen (as N)	mg/L	10.3	50 Max	IS 3025 (Part 34/Sec-1): 2023
11	Sodium Absorption Ratio (SAR)	meq/l	1.3	26 Max	HTH/EP/STP-28
12	Total Chromium (as Cr)	mg/L	BLQ(LOQ 0.1)	2.0 Max	HTH/INS-03/STP-29

End of Report

Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

Review by
31/01/25

Md. Asfak Ansari
Sr. Manager (Env.)

Page No.: 1 of 1


HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101722SONCTO23920818

Dated:21/06/2022

To.

M/s :SHREE JEE FABRICS

PLOT NO. . 525B-525C, HSIIDC, Phase-II, Barhi, Sonepat, Haryana

Subject: Grant of consent to operate to M/s SHREE JEE FABRICS.

Please refer to your application no. 23920818 received on dated 2022-05-07 in regional office Sonipat. With reference to your above application for consent to operate, M/s SHREE JEE FABRICS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2022 - 30/09/2027
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	196.0
Total Land Area(Sq. meter)	2025.0
Total Builtup Area(Sq. meter)	2531.0
Quantity of effluent	
1. Trade	215.0 KL/Day
2. Domestic	3.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	into sewer
2. Trade	into sewer after treatment
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	6.0-9.0
5. O&G	10 mg/l
6. Amonical Nitrogen	50 mg/l
7. Sulphide	2 mg/l

8. Total Chromium	2 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to boiler	30 meters
Emission parameters	
1. SPM	800 mg/m ³
Product Details	
1. DYEING OF FABRIC	8 Metric Tonnes/day
Capacity of boiler	
1. Steam boiler	3.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1 WOOD/COAL/BRICKETS	1.0 T/Day
Raw Material Details	
SOFTENER	2 Kilo Liters/Day
ACETIC SODA	1 Kilo Liters/Day
BELCHING POWDER	2 Kilo Liters/Day
COLOUR FIXURE	2 Kilo Liters/Day
DYES	1 Kilo Liters/Day
CAUSTIC SODA	2 Kilo Liters/Day
DESIZER	1 Kilo Liters/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control

- equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
 7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
 8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
 9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit shall keep all the parameters within the prescribed limits.
2. That the Unit will run ETP / APCM regularly and maintained log books properly.
3. That the unit will not add any air polluting process/ machinery and also not add any process which increases the water pollution load.
4. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*



Regional Office, Sonipat Region
Haryana State Pollution Control Board

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Website - www.hspcb.gov.in E-Mail Id- hspcbrosr@gmail.com

No. HSPCB/SR/2022/2465

Dated: 02/12/2022

HROCMMS Registration ID-17SON4576303

Application No.: 23920818

CAF ID: 7094431067

Date of receipt of application: 07/05/2022

To

M/s SHREE JEE FABRICS
PLOT NO. . 525B-525C, HSIIDC, Phase-II, Barhi, Sonipat.

Sub: - Grant of varied Consent to Operate u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to M/s SHREE JEE FABRICS PLOT NO. 525B-525C, HSIIDC, Phase-II, Barhi, Sonipat, Haryana.

Ref: - Unit request received on dated 06.10.2022.

With reference to your application for obtaining varied 'Consent to Operate' u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, varied Consent to Operate is hereby issued and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Rules framed there under, in continuation of already granted consent to operate, as per details given under:-

Particulars of Consent to Operate under the Air Act, 1981 already granted to the industry-

Consent to Operate Certificate No.	HSPCB/Consent/:313101722SONCTO23920818
Date of issue :	21/06/2022
Date of expiry:	30/09/2027
Type of fuel:	Coal/Wood

Particulars of Consent to Operate under the Air Act, 1981 now granted to the industry-

Consent to Operate Certificate No.	HSPCB/SR/2022/ 2465
Date of issue :	02/12/2022.
Date of expiry:	30/09/2027

The following are the particulars of varied consent to operate issued for fuel and emission standards-

Mode of emission	
1. process emission	N.A
2. stack emission	Stack emission
No. of stack and/or no of hoods	01
Height of stack (s)	30 Meter
Type of fuel (coal, gas, agriculture waste, specify if any other)	Biomass (Brickets)
Quantity of fuel/ day	3 Ton/day

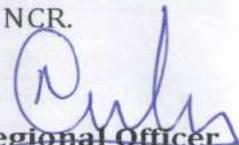
No. of furnace	N.A				
Type of furnace	N.A				
Capacity of furnace	N.A				
No. of Boilers	01				
Capacity of boiler	3 Ton/hr				
Type of boiler (coal, gas, agriculture waste, specify if any other)	Biomass (Brickets)				
Detail of control equipment (cyclone/multi-cyclone/bag filter/ESP)	Cyclone Separators and Wet Scrubber				
Standard of emission parameters	SPM	SO2	NOX	CO2	Any other standard of emission specified under EP Rules, 1986 (as amended) applicable to industry type
	80 mg/m3	50	50	As per standard of emission specified under EP Rules, 1986	

Conditions of CTO:-

1. This varied consent to operate is issued in continuation to the consent to operate already granted vide no. HSPCB/Consent/: 313101722SONCTO23920818 dated 21/06/2022 and is only for the purpose of fuel and emission standards.
2. The other specifications/terms and conditions specified in the consent to operate already granted vide no. HSPCB/Consent/: 313101722SONCTO23920818 dated 21/06/2022 will remain the same.

Special conditions:-

1. Unit will install updated/modified APCM to control Air emissions prescribed by the CAQM direction No. 62.
2. Unit will comply CAQM direction No. 65 and HSPCB order dated 21.07.2022 regarding authorized fuel to be used in NCR.


Regional Officer
HSPCB, Sonipat Region

RG

Endst. No. HSPCB/CTO/Varied/

Dated: / /2022

A copy of the above is forwarded to the Branch Incharge, Planning Cell, HSPCB (HQ) for information please.

/

Regional Officer
HSPCB, Sonipat Region

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **22nd** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fee **SHREE JEE FABRICS**

525, B & C, Phase-II, Barhi Indl. Area,

Distt. Sonapat (H.R.)

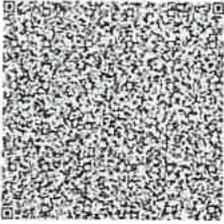
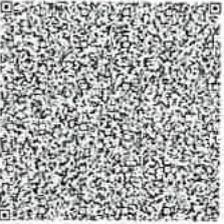
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[SIDDHARTH BATRA] [ARCHNA YADAV]**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

Client

For SHREE JEE FABRICS**PARTNER**

  <p>भारत सरकार Government of India</p>	  <p>भारत सरकार Government of India</p> <p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>नामांकन क्रम/ Enrolment No.: 0857/00026/03121</p> <p>To सुरेन्द्र बंसल Surinder Bansal C/O: Om Parkash Bansal C1-506 Shri Sai Baba Aptt Sector 9 Rohini North West Delhi Delhi - 110085 9811057145</p>  <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED] 5606 VID : 9179 3707 0002 9495</p> <p>मेरा आधार, मेरी पहचान</p>	<ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ आधार विशिष्ट और सुरक्षित है। ■ सुरक्षित क्यूआर कोड/ऑफलाइन एक्सएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान सत्यापित करें। ■ आधार के सभी रूप जैसे आधार पत्र, पीवीसी कार्ड, ई-आधार और एम-आधार समान रूप से मान्य हैं। १२ अंकों की आधार संख्या के स्थान पर आभासी (वर्चुअल) आधार पहचान (VID) का भी उपयोग किया जा सकता है। ■ १० साल में कम से कम एक बार आधार अपडेट जरूर करें। ■ आधार आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं/सेवाओं का लाभ उठाने में मदद करता है। ■ आधार में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें। ■ आधार सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर mAadhaar ऐप डाउनलोड करें। ■ आधार/बायोमेट्रिक्स को लॉक/अनलॉक करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें। ■ आधार (पत्र/ नंबर) चाहने वाली संस्थाओं को उचित सहमति लेने के लिए बाध्य किया गया है। ■ Aadhaar is a proof of identity, not of citizenship. ■ Aadhaar is unique and secure. ■ Verify identity using secure QR code/offline XML/online Authentication. ■ All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number. ■ Update Aadhaar at least once in 10 years. ■ Aadhaar helps you avail various Government and Non- Government benefits/services. ■ Keep your mobile number and email id updated in Aadhaar. ■ Download mAadhaar app on smart phones to avail Aadhaar Services. ■ Use the feature of lock/unlock Aadhaar/biometrics to ensure security. ■ Entities seeking Aadhaar are obligated to seek due consent.
  <p>भारत सरकार Government of India</p> <p>सुरेन्द्र बंसल Surinder Bansal जन्म तिथि/DOB: 26/01/1969 पुरुष/ MALE</p>  <p>Issue Date: 13/11/2011</p> <p>[REDACTED] 5606 VID : 9179 3707 0002 9495</p> <p>मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: द्वारा: ओम प्रकाश बंसल, सी1-506, श्री साई बाबा अप्ट, सेक्टर 9, रोहिनी, उत्तर पश्चिमी, दिल्ली - 110085</p> <p>Address: C/O: Om Parkash Bansal, C1-506, Shri Sai Baba Aptt, Sector 9, Rohini, North West Delhi, Delhi - 110085</p>  <p>[REDACTED] 5606 VID : 9179 3707 0002 9495</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

Surinder Bansal

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 23, 2025 at 1:06 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>

-  Paperbook-NGT Reply-R65 Vardhman Gar
Tex_Redacted.pdf
-  Paperbook-NGT Reply-R76 Nutex or Prince Dyeing
_Redacted.pdf
-  Paperbook-NGT Reply-R57 BCL
Fabrics_Redacted.pdf
-  Paperbook-NGT Reply-R53 Rajasthan Knitting
Mills_Redacted.pdf
-  Paperbook-NGT Reply-R28 Jyoti Dhaga
_Redacted.pdf
-  Paperbook-NGT Reply-R18 Komal
Textiles_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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